IN THE SUPREME COURT OF INDIA CIVIL ORIGINAL JURISDICTION

WITH

INTERLOCUTORY APPLICATION NO.191338 OF 2019

AND

INTERLOCUTORY APPLICATION NO.55071 OF 2020

AND

INTERLOCUTORY APPLICATION NO.121109 OF 2020

AND

INTERLOCUTORY APPLICATION NO.130847 OF 2020

AND

INTERLOCUTORY APPLICATION NO.87648 OF 2020

IN

Writ Petition (Civil) No.202 OF 1995

IN RE: T.N. GODAVARMAN THIRUMULPAD Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

ORDER

1. The Government of Himachal Pradesh has come up with these applications praying for various reliefs including the relief of diversion of small extents of forest land for the purpose of carrying out certain public welfare projects. Some of these projects are already cleared under FCA and FRA, but some are not. The application numbers and the reliefs sought

are presented in a tabular column for easy reference:

Interlocutory Application	Prayer			
Number				
191338/2019 (Application for directions)	• Relax the restriction imposed on diversion of forest land under the Forest (Conservation) Act, 1980 vide order dated 11.3.2019			
	• Relax the restriction imposed on diversion of forest land under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 vide or- der dated 11.3.2019			
	• Permit the State Himachal Pradesh, to issue formal orders for diversion of forest land under the Forest Act, 1980 and the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 for construction of projects mentioned in para-5 of the application and, to issue formal order also in respect of project mentioned in para 6 of the application after receipt of final approval from Govt. of India under FCA, 1980.			
55071/2020	• Relax/remove the restriction imposed on diversion of for-			
(Application for	est land under the Forest (Conservation) Act, 1980 vide or-			
Directions)	der dated 11.3.2019			
	 Relax/remove the restriction imposed on diversion of forest land under Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 vide order dated 11.3.2019 Permit the State Himachal Pradesh, to issue formal orders for diversion of forest land under the Forest Act, 1980 and the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 for construction of projects mentioned in para 8 & 9 of this application and other projects which may be envisaged by the State in future, in accordance with law i.e. strictly in accordance with the provisions of Forest (Conservation) Act, 1980 and Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006. 			
87648/2020	Allow the State of Himachal Pradesh to carry out silvicul-			
(Application for directions)	ture felling of Khair (Acacia catechu) trees in the forests areas of the State in accordance with the approved Work- ing Plans			
121109/2020	Allow the State of Himachal Pradesh to issue formal orders			
(Application for directions)	for diversion of forest land under the Forest (Conservation) Act, 1980 [FCA] and Scheduled Tribes and Other Tradi-			

	tional Forest Dwellers (Recognition of Forest Rights) Ac				
		2006 [FRA] for construction of projects mentioned in paras			
		12 & 13 of this application and other projects that may be			
		envisaged by the State in future in accordance with law			
		i.e.strictly with the provisions of FCA and FRA.			
130847/2020	•	Allow the State of Himachal Pradesh to issue formal orders			
(Application for		for diversion of forest land under the Forest (Conservation)			
directions)	Act, 1980 for construction of projects mentioned in Para				
		13 and detailed in Annexure A-6 for all other projects that			
		may be envisaged by the State in future, in accordance			
		with law i.e. strictly with the provisions of Forest (Conser-			
		vation) Act, 1980 or the Scheduled Tribes and Traditional			
		Forest Dwellers (Recognition of Forest Rights) Act, 2006 or			
		other Statutes governing the field.			

2. We have heard Shri Tushar Mehta, learned Solicitor General and Shri Ashok Sharma, learned Advocate General for the State of Himachal Pradesh, appearing for the applicant and Shri A.D.N. Rao, learned Amicus Curiae appointed by this Court. From the submissions made by Shri A.D.N. Rao, learned Amicus Curiae, it can be deciphered that some of the reliefs sought by the State of Himachal Pradesh can be straight away granted and some other reliefs can be granted subject to certain clearances. The projects for which permission may be granted and projects which can be permitted subject to certain conditions are also given in a tabular column as follows:

Interlocutory Application Number	Projects	Projects permitted with or without condition
	(I)	

191338/2019	S.No	Activities	No. of	Area	
			cases	involved	
				in ha.	
	1	Hydro Electric Projects	3	7.3566	
	2	Roads	27	64.2176	
	3	Indian Institute of	1	124.61	
		Technology			
	4	Degree College	2	5.9239	
	5.	Model School	1	2.08	Permission
	6.	Construction/upgr adation of Electric Sub-stations	2	0.8529	granted
	7.	Transmission line	1	36.4344	
	8.	Hybrid Power	1	5.5942	
		Project (Solar+wind+battery storage)			
	9.	Extraction of river bed minerals	1	1.3918	
	10.	Car parking	1	0.154863	
		Total	40	248.616263	
		(II)			
	S.No.	Activities	No. of	Area	Permission
			cases	involved	granted subject
				in ha.	to the following
	1	Anganwadis	02	0.028	rider:
	2	Community	13	1.0529	
		Centers			"If the permission
	3	Dispensary or hospital	09	1.5648	of DFOs is granted prior to 11.3.2019,
	4	Drinking water supply and water pipeline	12	3.0341	the project can be implemented. However, if the
	5.	Roads	191	101.6577	permission is not
	6.	Schools	49	10.7082	granted till 11.03.2019, the
	7.	Skill upgradation or Vocational	05	2.6992	concerned DFO is allowed process,
		Training Centers	05	0.0000	examine and
	8.	Tanks and other minor water bodies	05	0.8826	decide grant of permission and if
	9.	Fair price shop	01	0.02	permission is so
	10.	Electric and Tele/Line	01	0.92	granted, such projects can be

	11.	Minor Irrigation Cannel	01	0.12	implemented and allowed to
		Total	289	122.7475	commence and complete."
	1	1	•		
55071/2020	(I)	34 projects under FCA, 1980 for which final approval given by Central Government, mentioned in Annexure A-9			permitted
	(II)	96 projects under FI which were received given in Annexure A-	d after 1	•	DFO concerned is permitted to process, examine and decide the grant of permission and if permission is so granted, such projects can be implemented and allowed to commence and complete.
		(I)			
121109/2020	S.No	Projects	No. of cases	Forest land involved (in ha.)	
	1	Roads	37	161.7044	
	2	Helipads	01	0.9898	-
	3	Transmission Lines & Power Stations	04	51.8232	
	4	Sewerage Treatment Plants	02	1.72	Permission granted
	5	Drinking Water Supply Schemes	05	71.1711	Samou
	6	Hydro Power Projects	04	60.6863	
	7	Other Projects	06	10.6575	
		Total	59	358.7524	
		(II)			

	S.No	Activities (as per list at pages 63 to 68 of application)	No. of cases	Area involved in	
				ha./No. of trees involved	
	1	Anganwaris	01	0.007/0	Permission
	2	Community Centres	01	0.014/0	granted subject to the following
	3.	Roads	75	35.9618/ 501	rider: Proposals
	4.	Schools	01	0.512/0	received after
	5.	Tanks and other Minor Water Bodies	01	0.3415/0	11.3.2019.
	6.	Water/Rain Water Harvesting Structures	01	0.0384/0	"Therefore, DFO concerned is
		Total	80	36.8747/ 501	permitted to process, examine and decide granted of permission and if permission is so granted, such projects can be implemented and allowed to commence and complete."
130847/2020	Name	of Project	Amount sanctio	Sanctioned by	
	S.No	Projects	No. of cases	Forest land involved (in ha.)	
	1	Roads	02	5.3595	Permission
	2	Bus Stand	02	1.2323	granted
	3	Construction of Bridge approach	01	0.3185	9
		Total	05	6.9103	

3. **IA No. 130847 of 2020**

In this application, mention is made about two projects, at page No.6 of the application.

Name of Project	Amount Sanctioned	Sanctioned by		
One green corridor National Highway	1337 Crores	MoRTH		
Construction of Two lane NH 20A (new NH 503)	61.48 Crores	MoRTH		

The First project of Green Corridor National Highway is in two parts, for each of which separate final approval has been granted under Section 2 of the Forest Conservation Act, by Ministry of Environment and Forest, Government of India. One final approval dated 30.09.2020 is for diversion of 28.449 ha of forest land and second final approval of the even date is for diversion of 22.419 ha of forest land. Both these final approvals are attached with the affidavit filed on 06.02.2021. The said final approvals are taken on record.

So far as Second Project viz. Construction of Two lane NH20A (new NH 503) is concerned, the final approval for the same for diversion of 7.0713 ha of forest land has also been granted u/s 2 of the Forest Conservation Act by the Ministry of Environment and Forest. Government of India vide letter dated

20.06.2020. This final approval dated 26.06.2020 is also attached with the affidavit filed on 06.02.2021.

The final approvals are taken on record and the Government may act accordingly.

4. **IA No.87648 of 2020**

The aforesaid I.A. is to be adjourned for 12 weeks. The Committee appointed vide order dated 16.02.2018 may examine the contents of this I.A while filing its further report regarding result of Silviculture operations already undertaken.

5. The applications are disposed of accordingly.

•••••	CJI
(S.A.	BOBDE)
•••••	J.
(A.S. BC	OPANNA)
	J.
(V. RAMASUBRA)	MANIAN)

New Delhi February 15, 2021